

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 315

IA-2565/2024 IA-440/2024 IA-118/2024 IA-4863/2023

In

IB-113(ND)/2021

IN THE MATTER OF:

Vistra ITCL (India) Ltd

Vs

Ansal urban Condominiums Pvt. Ltd.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 11.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Abhishek Anand, Advocate.
For the SRA	: Adv. Anuja Pethia, Adv. Rishabh Govila.
For the AR	: Mr. Atul Sharma, Advocate.
For the RP	: Mr. Sameer Rohatgi, Mr. Shivanshu Kumar, Mr. Prabhas Bajaj, Mr. Kartikeya, Advocates a/w Mr. Rajesh Ramnani, RP in person.
For the Respondent	: Mr. Sidhant Kumar, Ms. Ekssha Kashyap, Adv. For R-2.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-118/2024:-

Heard the submissions made by Mr. Abhishek Anand, Learned Counsel appearing for the Applicant in part.

List the matter on **15.07.2024** for further arguments.

List the remaining IAs on **15.07.2024**.

**Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**